

## HARYANA VIDHAN SABHA

**LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON FRIDAY, THE 13<sup>TH</sup> FEBRUARY, 2009 AT 9.30 A.M. (FIRST SITTING)**

### **I. QUESTIONS**

Questions entered in the separate list to be asked and answers given.

### **II. MOTION UNDER RULE 121.**

A MINISTER to move that the provisions of Rules 231, 233, 235 and 270 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly in-so-far as they relate to the constitution of the :-

- i) Committee on Public Accounts;
- ii) Committee on Estimates;
- iii) Committee on Public Undertakings; and
- iv) Committee on the Welfare of Scheduled Castes, Scheduled Tribes & Backward Classes,  
for the year 2009-2010 be suspended.

ALSO

to move that this House authorizes the Speaker, Haryana Vidhan Sabha, to nominate the Members of the aforesaid Committees for the year 2009-2010, keeping in view the proportionate strength of various parties/groups in the House.

### **III. RESUMPTION OF DISCUSSION ON THE GOVERNOR'S ADDRESS AND VOTING ON MOTION OF THANKS.**

RESUMPTION of discussion on the following motion moved by Shri Venod Kumar Sharma, M.L.A. on the 10<sup>th</sup> February, 2009, namely :-

“That an address be presented to the Governor in the following terms :-

‘That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 6<sup>th</sup> February, 2009 at 2.00 P.M.’”.

### **IV. PRESENTATION OF SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT) FOR THE YEAR 2008-2009 AND THE REPORT OF THE ESTIMATES COMMITTEE THEREON.**

- (i) THE FINANCE MINISTER to present the Supplementary Estimates (Second Instalment)-2008-2009.
- (ii) THE CHAIRPERSON, ESTIMATES COMMITTEE to present the Report of the Committee on Estimates on the Supplementary Estimates (Second Instalment)-2008-2009.

### **V. SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT)-2008-2009.**

1. Discussion on the estimates of expenditure charged on the revenue of the State.
2. Discussion and Voting on the Demands for Supplementary Grants.

Demand No. 1	A MINISTER to move that a Supplementary sum not exceeding <b>Rs. 7,36,39,000/-</b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2009 in respect of <b><u>Demand No. 1- Vidhan Sabha.</u></b>	Supplementary Estimates (Second Instalment) 2008-2009  Pages 1-5
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Demand No. 2	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 89,98,91,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2009 in respect of <b><u>Demand No.2- General Administration.</u></b>	Supplementary Estimates (Second Instalment) 2008-2009  Pages 6-44
Demand No. 3	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 283,98,80,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2009 in respect of <b><u>Demand No. 3- Home.</u></b>	Supplementary Estimates (Second Instalment) 2008-2009  Pages 45-64
Demand No. 5	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 22,33,02,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2009 in respect of <b><u>Demand No. 5- Excise &amp; Taxation.</u></b>	Supplementary Estimates (Second Instalment) 2008-2009  Pages 65-72
Demand No. 6	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 3,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2009 in respect of <b><u>Demand No. 6- Finance.</u></b>	Supplementary Estimates (Second Instalment) 2008-2009  Pages 73-74
Demand No. 7	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 4,00,000/-</u></b> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2009 in respect of <b><u>Demand No. 7- Other Administrative Services.</u></b>	Supplementary Estimates (Second Instalment) 2008-2009  Pages 75-76
Demand No. 8	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 94,02,83,000/-</u></b> for revenue expenditure and <b><u>Rs. 147,10,88,000/-</u></b> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2009 in respect of <b><u>Demand No. 8- Buildings &amp; Roads.</u></b>	Supplementary Estimates (Second Instalment) 2008-2009  Pages 77-101
Demand No. 9	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 684,83,95,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2009 in respect of <b><u>Demand No. 9- Education.</u></b>	Supplementary Estimates (Second Instalment) 2008-2009  Pages 102-128
Demand No. 10	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 260,77,53,000/-</u></b> for revenue expenditure and <b><u>Rs 53,03,00,000</u></b> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2009 in respect of <b><u>Demand No.10-Medical&amp;Public Health.</u></b>	Supplementary Estimates (Second Instalment) 2008-2009  Pages 129-172

Demand No. 11	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 99,00,52,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2009 in respect of <b><u>Demand No. 11- Urban Development.</u></b>	Supplementary Estimates (Second Instalment) 2008-2009 Pages 173-179
Demand No. 12	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 36,82,51,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2009 in respect of <b><u>Demand No. 12- Labour &amp; Employment.</u></b>	Supplementary Estimates (Second Instalment) 2008-2009 Pages 180-193
Demand No. 13	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 8,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2009 in respect of <b><u>Demand No. 13- Social Welfare and Rehabilitation.</u></b>	Supplementary Estimates (Second Instalment) 2008-2009 Pages 194-199
Demand No. 14	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 30,13,83,000/-</u></b> for revenue expenditure and <b><u>Rs.60,83,95,000</u></b> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2009 in respect of <b><u>Demand No. 14- Food &amp; Supplies.</u></b>	Supplementary Estimates (Second Instalment) 2008-2009 Pages 200-203
Demand No. 15	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 686,49,31,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2009 in respect of <b><u>Demand No. 15- Irrigation.</u></b>	Supplementary Estimates (Second Instalment) 2008-2009 Pages 204-228
Demand No. 17	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 89,27,66,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2009 in respect of <b><u>Demand No. 17- Agriculture.</u></b>	Supplementary Estimates (Second Instalment) 2008-2009 Pages 229-231
Demand No. 18	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 7,71,64,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2009 in respect of <b><u>Demand No. 18- Animal Husbandry.</u></b>	Supplementary Estimates (Second Instalment) 2008-2009 Pages 232-234
Demand No. 19	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 1,32,89,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2009 in respect of <b><u>Demand No. 19- Fisheries.</u></b>	Supplementary Estimates (Second Instalment) 2008-2009 Pages 235-236

Demand No. 20	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 15,39,02,000/-</u></b> for revenue expenditure and <b><u>Rs. 1,37,00,000</u></b> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2009 in respect of <b><u>Demand No. 20- Forests.</u></b>	Supplementary Estimates (Second Instalment) 2008-2009  Pages 237-240
Demand No. 21	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 169,33,18,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2009 in respect of <b><u>Demand No. 21- Community Development.</u></b>	Supplementary Estimates (Second Instalment) 2008-2009  Pages 241-246
Demand No. 22	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 9,33,00,000/-</u></b> for revenue expenditure and <b><u>Rs. 13,06,11,000/-</u></b> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2009 in respect of <b><u>Demand No. 22- Co-operation.</u></b>	Supplementary Estimates (Second Instalment) 2008-2009  Pages 247-251
Demand No. 23	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 69,55,82,000/-</u></b> for revenue expenditure and <b><u>Rs. 64,60,00,000/-</u></b> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2009 in respect of <b><u>Demand No. 23- Transport.</u></b>	Supplementary Estimates (Second Instalment) 2008-2009  Pages 252-262
Demand No. 24	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 26,85,000/-</u></b> for revenue expenditure and <b><u>Rs. 9,40,00,000/-</u></b> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2009 in respect of <b><u>Demand No. 24- Tourism.</u></b>	Supplementary Estimates (Second Instalment) 2008-2009  Pages 263-266

**VI. RESUMPTION OF DISCUSSION ON SPECIAL REPORT OF THE COMMITTEE OF PRIVILEGES.**

**CHANDIGARH:  
THE 12<sup>TH</sup> FEBRUARY, 2009.**

**SUMIT KUMAR,  
SECRETARY.**